

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/94(KB)2021
IA(I.B.C)/2026(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH APRIL 2024

IN THE MATTER OF	CANARA BANK VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Mainak Bose, Adv.] For the Financial Creditor
Ms Aparajita Ghosh, Adv.]
Mr. Souvik Ghosh, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor
Mr. Pankaj Agarwal, Adv.]
Mr. Debargha Basu, Adv.]
Ms. Champa Pal, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Senior Counsel for the Corporate Debtor present.
2. **IA(I.B.C)/2026(KB)2023:**
 - a. Learned Counsel appearing on behalf of the Financial Creditor submits that the debt of the Corporate Debtor has been assigned to NARCL which is required to be substituted in place of the Financial Creditor. In view of such, let an appropriate application be filed.
 - b. List this matter for consideration on **24th May, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**